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नामक प्रितका में दी गई है, जिसकी प्रतिया संसद के पुस्तकालय में उपलब्ध हैं।

(घ) इस मंत्रालय द्वारा राज्य सरकारों के माध्यम से कार्यान्वित की जा रही केन्द्रीय निवेश राजसहायता योजनाओं के संबंध में बजट प्रावधान राज्यबार नहीं किए जाते हैं। राज्य सरकारें/वित्त य संस्थाएं पहले केन्द्रीय राजसहायता विर्तारत करती हैं और फिर केन्द्रीय सरकार से प्रतिपृति के लिए दावें प्रस्तुत करती है। वर्ष 1985-86 के दौरान (फरवरी, 1986 तक) मध्य प्रदेश को 11.18 करोड़ ६० की राणि की प्रतिपृति की गई।

Pending Cases in Allahabad High Court

1356. SHRI PRITHIBI MAJHI: Will the Minister of LAW AND JUSTICE be pleased to state:

- (a) what is the number of cases pending for disposal in Allahabad High Court as on 1st February, 1986 and out of which 'what is the number of Revision cases, the number of Second Appeals, the number of First Appeals, the number of writ Petitions or Original cases;
- (b) whether Government are considering any proposal to increase the Sanctioned strength of Judges in the Allahabad High Court; and
- (c) if the answer to part (b) above be in the affirmative, by when the decision is likely to be taken; and if the answer to part (b) above be in the negative, whether Government propose to increase the number of Judges in view of the heavy arrears of cases for disposal?

THE MINISTER OF STATE IN THE MINISTRY OF LAW AND JUSTICE (SHRI H. R. BHARDWAJ); (a) As per information furnished by the Registry of Allahabad High Court 2.42,379 cases were pending as on 30-6-1985. Out of these Revision cases were 11,257, Second Appeals 27,832, First Appeals 6,421. Miscellaneous First and Second Appeals 5,115 and writ petitions

- (b) Yes. Sir.
- (c) It is not possible to indicate the time by which the increase would be effected.

to Questions

Judges in Allahabad High Court

1357. SHRI PRITHIBI MAJHI; Will the Minister of LAW AND JUSTICE be pleased to state:

- (a) what is the sanctioned strength of Judges in the Allahabad High Court as on 1st February, 1986;
- (b) the number of Judges actually in service on that date;
- (c) the total number of Judges belonging to the Bar vis-a-vis the Higher Judicial Service, as on 1st February, 1986; and
- (d) the total number of Judges belong ing to Scheduled Tribes, Scheduled Castes, Backward Classes and other Minority Communities, as on 1st February, 1986?

THE MINISTER OF STATE IN THE MINISTRY OF LAW AND JUSTICE (SHRI H. R. BHARDWAJ): (a) to (d) requisite information, on 1-2-1986, is given below:

Sanctioned strength

Actual strength

Number belonging to Bar . 35

Number belonging to Higher Judicial Service 12 Number belonging to scheduled castes, sche duled tribes, back-ward classes and other mino rity communities 4 ...

Sanctioned strength ... 60

Saving Raniganj from subsidence

1358. SHRI SHANTIMOY GHOSH: Will the Minister of ENERGY be pleased to state what are the details of the steps which Government have taken to save Ranigani and its adjoining areas from subsidence?

THE MINISTER OF ENERGY (SHRI VASANT SATHE): Due to unscientific exploitation of coal reserves during premationalisation days. Certain settlements in Raniganj coalfield area are faced with the problem of land subsidence. The following steps have been taken by Government of West Bengal, the Asansol—Durgapur Development Authority and Eastern Coalfields Limited to meet the problems arising out of the subsidence:—

written Answers

- (i) Prohibition of construction activities over areas declared unsafe for habitation under the law;
- (ii) strict enforcement of the Mines Act and Rules, Regulations and the bye-laws made thereunder;
- (iii) strict compliance with conditions stipulated by the Director General Mines Safety while giving permission for depillaring operations in the affected areas;
 - (iv) filling up of surface pot holes; and
 - (v) stabilisation of underground workings through innovative methods like stowing of sand and water slurry through bore-holes and testing the efficacy of this technology by geo-physical methods. Pilot trials are going on in Ramjibanpur which if found successful would be extended to other

Setting up of a power plant in Assam

1359. SHRI SHANTIMOY GHOSH: Will the Minister of ENERGY be pleased to state:

- (a) whether is is a fact that the Chief Minister of West Bengal had velcomad the setting up of a power plant in Assam with Japanese collaboration but had objected to the time of the announcement of the project as violation of a code of conduct;
- (b) if so, what was the code of conduct and what type of violation thereof was made;

- (c) whether the Central Government have given any reply to the Chief Mini ster of West Bengal in this regard; and
- (d) if the answer to part (c) above be in the negative what are the reasons there for?

THE MINISTER OF ENERGY (SHRI VASANT SATHE): (a) to (d) In a communication addressed to (he Chief Election Commissioner, the Chief Minister of West Bengal had objected to the announcement of the Japanese offer of credit for the setting up of a gas turbine station in Assam after the general elections in Assam had been announced. In this communication, the Chief Minister did not say whether or not he welcomed the setting up of the project. In reply, it was clarified to the Chief Minister that a Japanese Mission which had visited India had selected the said project out of four projects and Government of Japan's preference for the project in Assam was indicated in October, 1985. It was also clarified that the Press announcement made by the Japanese side was an expression of their commitment and goodwill.

Commemorative stamps

- 1360. DR. MOHD. HASHIM KIDWAI: Will the Minister of COMMUNICATIONS be pleased to state:
- (a) the number of commemorative special stamps issued or released by his Ministry during the last three years; and
- (b) the names of the distinguished per sons in whose memory such stamps were issued?

THE MINISTER OF STATE OF THE MINISTRY OF COMMUNICATIONS (SHRI RAM NIWAS MIRDHA). (a)
The number of Commemorative special stamps issued during the last three years i.e. 1983, 1984 & 1985 was 36, 33 & 38 respectively;

(b) The names of personalities in whose memory such stamps were issued during the last three years are furnished in the enclosed statement.